

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9762/2017

(Arising out of impugned final judgment and order dated 21-07-2017 in CRLA No. 197/1984 passed by the High Court of Judicature at Allahabad)

MUSTKEEN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 127209/2017 - EXEMPTION FROM FILING O.T.)

Date : 21-02-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. D.K Garg, Adv.
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, AOR
Mr. Ishaan Tiwari, Adv.

For Respondent(s) Mr. Shailendra Bhardwaj, AOR
Ms. Aroma S Bhardwaj, Adv.

Mr. Vishwa Pal Singh, AOR
Mr. Ashish Pandey, Adv.
Mr. Ashutosh Bhardwaj, Adv.
Mr. Shubham Saxena, Adv.
Mr. Akash, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Application for exemption from filing official translation is allowed.

Leave granted.

The Registry to call for the record of the Trial Court and provide soft copies of the record to the learned counsel representing the parties.

(ANITA MALHOTRA)
AR-CUM-PS

(POONAM VAID)
COURT MASTER